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**NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH at AHMEDABAD  
COURT 1**

**TP 110 of 2019 [TP 2-A of 2016(CA 227 of 2009) with TP 2 of 2016(CP 58 of 2009)]**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2020**

Name of the Company: Shravankumar Patel  
V/s  
Mohanlal Hargovinddas Bidi Udayog Pvt Ltd

Section: Section 397-398 of the Companies Act

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1.	<i>Anir Tejwadi</i>	} Adv.	Respondent	<i>Anir Tejwadi</i>
2.	<i>Aditya Bihani</i>			

**ORDER**

None appears for the Petitioner.

The learned counsel, is appearing for the Respondent, furnishes a copy of the order passed by the Hon'ble High Court of Madhya Pradesh dated 19.11.2019, wherein the Hon'ble High Court has pleased to dispose of the said petition and the stay granted is deemed to have been vacated.

However, in the interest of justice, one more opportunity is granted to the petitioner to remain present in this Court through his lawyer and to pursue his Case, if he is willing so. Failing which, this Court may pass consequential order in the present matter.

The Respondent is directed to inform the date of hearing to the Petitioner.

List the matter on 06.03.2020

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

Dated 24th day of January, 2020

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)